

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:6970  
ANSWERED ON:18.05.2012  
REIMBURSEMENT OF CGHS BENEFICIARIES  
Ram Shri Purnmasi

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether full reimbursement to CGHS beneficiaries is allowed in deserving cases as per the norms with the approval of standing technical committee which examines each case on its merit;
- (b) if so, the details of the norms and the number of cases fully reimbursed by the standing technical committee;
- (c) whether those patients are fully reimbursed who have taken treatment from CGHS empanelled hospital; and
- (d) if so, the details thereof and if not, the reasons therefor alongwith the corrective steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): Yes.

(b): Cases falling under the following categories are considered by the Technical Standing Committee for making recommendations for full reimbursement of claims:-

(i) Treatment taken in private non-empanelled hospital in an emergency and patient was admitted by others when the beneficiary was unconscious or severely incapacitated and was hospitalized for a prolonged period.

(ii) When the patient was admitted for a prolonged period of treatment of head injury, Coma, Septicemia, Multi organ failure etc.

(iii) In case of emergency treatment of advanced malignancy.

(iv) In case of treatment under emergency in higher type of accommodation as room as per his/her entitlement was not available during that period.

(v) In case the treatment was taken in a higher type of accommodation under specific condition for isolation of patients to avoid contacting infections.

(vi) Treatment taken at private non-empanelled hospital under emergency when there was a strike in Govt. Hospitals.

(vii) Treatment taken in a private non-empanelled hospital in an emergency while on official tour to non CGHS covered area.

(viii) Approval for air fares with or without attendant on the advice of a treating doctor for treatment in another city even though he is not eligible for air travel.

(ix) Any other special circumstances.

24 cases of Delhi & NCR and 26 cases of other CGHS cities were considered by the Standing Technical Committee during the financial year 2011-12 for full reimbursement /technical approval.

(c) & (d): As per the terms and conditions of empanelment and MOA, private hospitals empanelled under CGHS are expected to charge as per CGHS rates only. In case of any violation of terms and conditions there is provision for recovery of the excess amount and penal action against the erring hospitals.